

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 12/85
DATED 26.09.2019 HELD ON 26.09.2019

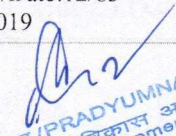
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.12/85 dated 26.09.2019 of Norms Committee-VI for the year 2019-20 was held on 26.09.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S.Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Datc:12/85- ALC3/2019	Status: Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविद्यालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		26.09.2019	
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 14.11.2019.			

Case No.:14/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 14.11.2019.			

Case No.:1/22/85-ALC3/2018	Party Name:EARTH EXPO COMPANY	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00311/AM19/	RLA File :24/24/040/00035/AM17/	Lic.No/Date:2410042165 27.03.2017	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that information of RA, Rajkot is still awaited on the status of the case and the hard copy of the application. The Committee decided to send a reminder to RA to expedite the information and send a copy of the application immediately.			
The case stands deferred to 14.11.2019.			

Case No.:16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 14.11.2019.			

Case No.:10/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date:14.11.2019

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited. The Committee decided to remind the firm to expedite their reply.

The case stands deferred to 14.11.2019.

Case No.: 15/22/85-ALC3/2018	Party Name: RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date:14.11.2019
6 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 14.11.2019.			

Case No.: 12/11/85-ALC3/2018	Party Name: OMSONS MARKETING PVT.LTD.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:14.11.2019
7 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 14.11.2019.			

Case No.: 30/11/85-ALC3/2018	Party Name: PARAYIL EXPORTS	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:14.11.2019
8 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 14.11.2019.			

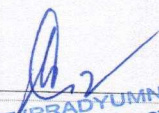
Case No.: 45/11/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:14.11.2019
9 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 14.11.2019.

Case No.: 24/11/85-ALC3/2018	Party Name: VENKATESH FOOD INDUSTRIES	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:14.11.2019
10 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 14.11.2019.			

Case No.:2/22/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:12/85-ALC3/2019 26.09.2019	Approved
HQ File :01/85/050/00312/AM19/	RLA File :24/24/040/00023/AM19/	Lic.No/Date:2410042481 03.08.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of Technical Authority, i.e., MoFPI vide OM No. E-14011/19/2016-ED dated 25.09.2019, allowing the following inputs;			
Export Item			
Fennel Seed Ground ETO Treated on pre import basis & export items to be made out of imported item only. E.O. period shall be 90 days from import consignment by customs authority as per appendix 4-J		51.485 MT	
Import Item			
Whole Fennel Seeds		52.00 MT	
RA may take subsequent consequential action accordingly.			

Case No.: 3/22/85-ALC3/2018	Party Name: ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Approved
HQ File :01/85/050/00313/AM19/	RLA File :24/24/040/00050/AM19/	Lic.No/Date:2410042627 11.01.2019	
12 Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of Technical Authority, i.e., MoFPI vide OM No. E-14011/19/2016-ED dated 25.09.2019, allowing the following inputs;			
Export Item			
Ground/Shredded /ETO Sterilised Ginger with minimum 1% Oil, or maximum 7% total ash and moisture content not more than 10%.		71.427 MT	


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 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Import Item

Dried Split Ginger with Volatile Oil content minimum 1.8%	72.141.00 MT
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RA may take subsequent consequential action accordingly.

Case No.: 21/22/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00331/AM19/	RLA File :07/24/040/00275/AM19/	Lic.No/Date:0710114593 27.02.2019	Defer Date:14.11.2019
13 Decision : NC considered the case as per agenda and noted that information of RA, Bangalore is still awaited on the status of the case and the hard copy of the application. The Committee decided to send a reminder to RA to expedite the information and send a copy of the application immediately. The case stands deferred to 14.11.2019.			

Case No.: 23/22/85-ALC3/2018	Party Name: LATYAL HANDICRAFTS PVT.LTD.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00333/AM19/	RLA File :13/24/040/00130/AM19/	Lic.No/Date:1310049220 28.02.2019	Defer Date:14.11.2019
14 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply. The case stands deferred to 14.11.2019.			

Case No.: 22/22/85-ALC3/2018	Party Name: VIJAYAKRISHNA SPICES PVT. LTD.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00332/AM19/	RLA File :09/24/040/00589/AM19/	Lic.No/Date:0910067232 28.02.2019	Defer Date:14.11.2019
15 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Hyderabad. The Committee decided to send a reminder to RA to send a copy of the application immediately. The case stands deferred to 14.11.2019.			

Case No.: 15/3/85-ALC3/2019	Party Name: ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00353/AM19/	RLA File :10/24/040/00106/AM19/	Lic.No/Date:1010060155 22.03.2019	Defer Date:14.11.2019
16 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e,			

MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 14.11.2019.

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Case No.:16/3/85-ALC3/2019	Party Name:HERBOCHEM	Meet No/Date:12/85-ALC3/2019 26.09.2019	Approved
HQ File :01/85/050/00354/AM19/	RLA File :09/24/040/00613/AM19/	Lic.No/Date:0910067317 22.03.2019	
Decision : NC considered the case as per agenda and noted that the norms in respect of similar export/import item of the firm in AA No. 0910066030 dated 07.03.2018 has been fixed by the Committee in M.No.11/85 dated 12.09.2019. The Committee therefore, decided to ratify the norms of the present AA on the same basis on the recommendation of Technical Authority, i.e., Tech.2, allowing the following inputs;			
Export Item			
Extract Ipecacuanha (Ipecac Conc Having 2% Alkaloids)		1.00 Kg.	
Import Item			
Ipecacuanha (Ipecac Roots) (Dry Roots) (Alkaloid content 1.9% to 2.1%)		1.05 Kg	
RA may take suitable consequential action accordingly.			

18	Case No.: 17/3/85-ALC3/2019	Party Name:UMA PLASTICS LIMITED	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
	HQ File :01/85/050/00355/AM19/	RLA File :02/24/040/00185/AM19/	Lic.No/Date:0210209071 25.03.2019	Defer Date:14.11.2019
	Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Kolkata. The Committee decided to send a reminder to RA to send a copy of the application immediately.			
	The case stands deferred to 14.11.2019.			

19	Case No.: 20/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
	HQ File :01/85/050/00358/AM19/	RLA File :09/24/040/00636/AM19/	Lic.No/Date:0910067330 28.03.2019	Defer Date:14.11.2019
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply.			
	The case stands deferred to 14.11.2019.			

20	Case No.: 21/3/85-	Party Name:RAVI FOODS	Meet No/Date:12/85-	Status: Deferred
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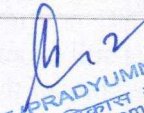
ALC3/2019	P.LTD.,	ALC3/2019 26.09.2019	
HQ File :01/85/050/00359/AM19/	RLA File :09/24/040/00637/AM19/	Lic.No/Date:0910067331 28.03.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply.			
The case stands deferred to 14.11.2019.			

Case No.:22/3/85- ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:12/85- ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00360/AM19/	RLA File :09/24/040/00108/AM19/	Lic.No/Date:0910067332 28.03.2019	Defer Date:14.11.2019
21	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply.		
The case stands deferred to 14.11.2019.			

Case No.:23/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00361/AM19/	RLA File :09/24/040/00481/AM19/	Lic.No/Date:0910067333 28.03.2019	Defer Date:14.11.2019
22	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply.		
	The case stands deferred to 14.11.2019.		

Case No.:24/3/85- ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:12/85- ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00362/AM19/	RLA File :09/24/040/00480/AM19/	Lic.No/Date:0910067334 28.03.2019	Defer Date:14.11.2019
23	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply.		
The case stands deferred to 14.11.2019.			

Case No.:4/3/85-ALC3/2019	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:12/85- ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00004/AM20/	RLA File :07/24/040/00290/AM19/	Lic.No/Date:0710114727 29.03.2019	Defer Date:14.11.2019
24			


 प्रद्युम्न साहू, PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Bangalore. The Committee decided to send a reminder to RA to send a copy of the application immediately.

The case stands deferred to 14.11.2019.

25	Case No.: 1/3/85-ALC3/2019	Party Name:THE ANANDA-BAG TEA CO. LTD.	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
	HQ File :01/85/050/00001/AM20/	RLA File :02/24/040/00193/AM19/	Lic.No/Date:0210209079 29.03.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Kolkata. The Committee decided to send a reminder to RA to send a copy of the application immediately.				
The case stands deferred to 14.11.2019.				

26	Case No.: 2/3/85-ALC3/2019	Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD.	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
	HQ File :01/85/050/00002/AM20/	RLA File :02/24/040/00194/AM19/	Lic.No/Date:0210209080 29.03.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply.				
The case stands deferred to 14.11.2019.				

27	Case No.: 6/3/85-ALC3/2019	Party Name:PLR FOODS PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
	HQ File :01/85/050/00006/AM20/	RLA File :66/24/040/00001/AM20/	Lic.No/Date:6610000026 04.04.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply.				
The case stands deferred to 14.11.2019.				

28	Case No.: 9/3/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
	HQ File :01/85/050/00009/AM20/	RLA File :13/24/040/00140/AM20/	Lic.No/Date:1310049257 12.04.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Jaipur. The Committee decided to send a reminder to RA to send a copy of the application immediately.				

The case stands deferred to 14.11.2019.

Case No.: 13/3/85-ALC3/2019	Party Name: GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00013/AM20/	RLA File :07/24/040/00296/AM19/	Lic.No/Date:0710114786 16.04.2019	Defer Date:14.11.2019
29 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 14.11.2019.			

Case No.: 3/6/85-ALC3/2019	Party Name: AMAZING PAINTBALL,	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00038/AM20/	RLA File :33/24/040/00008/AM20/	Lic.No/Date:3310030543 21.05.2019	Defer Date:14.11.2019
30 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Panipat. The Committee decided to send a reminder to RA to send a copy of the application immediately. The case stands deferred to 14.11.2019.			

Case No.: 1/6/85-ALC3/2019	Party Name: INNOVATIVE CUISINE PVT. LTD.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00036/AM20/	RLA File :08/24/040/00068/AM20/	Lic.No/Date:0810145333 21.05.2019	Defer Date:14.11.2019
31 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Ahmedabad. The Committee decided to send a reminder to RA to send a copy of the application immediately. The case stands deferred to 14.11.2019.			

Case No.: 2/6/85-ALC3/2019	Party Name: LUKE EXPORT	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00037/AM20/	RLA File :53/24/040/00001/AM20/	Lic.No/Date:5310020015 21.05.2019	Defer Date:14.11.2019
32 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply. The case stands deferred to 14.11.2019.			

33 Case No.: 4/6/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 12/85-ALC3/2019	Status: Deferred
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		26.09.2019	
HQ File :01/85/050/00039/AM20/	RLA File :05/24/040/00111/AM20/	Lic.No/Date:0510410717 24.05.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from CLA, Delhi. The Committee decided to send a reminder to CLA to send a copy of the application immediately.			
The case stands deferred to 14.11.2019.			

Case No.: 5/6/85-ALC3/2019	Party Name:GLAMY CANDY PRIVATE LTD.	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00040/AM20/	RLA File :07/24/040/00025/AM20/	Lic.No/Date:0710114994 31.05.2019	Defer Date:14.11.2019
34	Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Bangalore. The Committee decided to send a reminder to RA to send a copy of the application immediately.		
The case stands deferred to 14.11.2019.			

Case No.:6/6/85-ALC3/2019	Party Name:ENVOGUE WOODWORKING PVT LTD	Meet No/Date:12/85- ALC3/2019 26.09.2019	Rejected
HQ File :01/85/050/00041/AM20/	RLA File :05/23/040/00101/AM20/	Lic.No/Date:0510410821 04.06.2019	
35	Decision : NC considered the case as per agenda and noted that the firm has obtained AA on 04.06.2019. The Committee also noted that, in accordance to Policy Circular No. 23/2015-20 dated 15.05.2019, after issue of AA under Para 4.07 of HBP, 2015-20, it is the responsibility of the firm to send 2 sets of complete application directly to the concerned Norms Committee for ratification/fixation of norms. Non availability of application with supporting documents beyond a reasonable period of say 2 months will lead to rejection of the case by the Norms Committee. Since the copy of the application from the firm has not been received so far, the Committee decided to reject the case with direction to the firm to pay applicable customs duty and interest thereof for regularisation of the case. RA may take subsequent consequential action accordingly.		

Case No.: 1/9/85-ALC3/2019	Party Name:DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:12/85-ALC3/2019 26.09.2019	Rejected
HQ File :01/85/050/00052/AM20/	RLA File :05/23/040/00080/AM20/	Lic.No/Date:0510411075 27.06.2019	
36	Decision : NC considered the case as per agenda and noted that the firm has obtained AA on 27.06.2019. The Committee also noted that, in accordance to Policy Circular No. 23/2015-20 dated 15.05.2019, after issue of AA under Para 4.07 of HBP, 2015-20, it is the responsibility of the firm to send 2 sets of complete application directly to the concerned Norms Committee for ratification/fixation of norms. Non availability of application with supporting documents beyond a reasonable period of say 2 months will lead to rejection of		

the case by the Norms Committee. Since the copy of the application from the firm has not been received so far, the Committee decided to reject the case with direction to the firm to pay applicable customs duty and interest thereof for regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No.: 2/9/85-ALC3/2019	Party Name:AAYURITZ PHYTONUTRIENTS PRIVATE LIMITED	Meet No/Date:12/85- ALC3/2019 26.09.2019	Status: Deferred
HQ File :01/85/050/00053/AM20/	RLA File :08/24/040/00084/AM20/	Lic.No/Date:0810145594 28.06.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 14.11.2019.			

Case No.: 4/9/85-ALC3/2019	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:12/85- ALC3/2019 26.09.2019	Rejected
HQ File :01/85/050/00055/AM20/	RLA File :10/24/040/00024/AM20/	Lic.No/Date:1010060214 28.06.2019	
Decision : NC considered the case as per agenda and noted that the firm has obtained AA on 28.06.2019. The Committee also noted that, in accordance to Policy Circular No. 23/2015-20 dated 15.05.2019, after issue of AA under Para 4.07 of HBP, 2015-20, it is the responsibility of the firm to send 2 sets of complete application directly to the concerned Norms Committee for ratification/fixation of norms. Non availability of application with supporting documents beyond a reasonable period of say 2 months will lead to rejection of the case by the Norms Committee. Since the copy of the application from the firm has not been received so far, the Committee decided to reject the case with direction to the firm to pay applicable customs duty and interest thereof for regularisation of the case.			
RA may take subsequent consequential action accordingly.			

Case No.: 3/9/85-ALC3/2019	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:12/85- ALC3/2019 26.09.2019	Rejected
HQ File :01/85/050/00054/AM20/	RLA File :10/24/040/00022/AM20/	Lic.No/Date:1010060210 28.06.2019	
Decision : NC considered the case as per agenda and noted that the firm has obtained AA on 28.06.2019. The Committee also noted that, in accordance to Policy Circular No. 23/2015-20 dated 15.05.2019, after issue of AA under Para 4.07 of HBP, 2015-20, it is the responsibility of the firm to send 2 sets of complete application directly to the concerned Norms Committee for ratification/fixation of norms. Non availability of application with supporting documents beyond a reasonable period of say 2 months will lead to rejection of the case by the Norms Committee. Since the copy of the application from the firm has not been received so far, the Committee decided to reject the case with direction to the firm to pay applicable customs duty and interest thereof for regularisation of the case.			

RA may take subsequent consequential action accordingly.

Case No.: 5/9/85-ALC3/2019	Party Name:CHHAJED FOODS PVT LTD	Meet No/Date:12/85- ALC3/2019 26.09.2019	Rejected
HQ File :01/85/050/00056/AM20/	RLA File :08/24/040/00095/AM20/	Lic.No/Date:0810145628 03.07.2019	
Decision : NC considered the case as per agenda and noted that the firm has obtained AA on 03.07.2019. The Committee also noted that, in accordance to Policy Circular No. 23/2015-20 dated 15.05.2019, after issue of AA under Para 4.07 of HBP, 2015-20, it is the responsibility of the firm to send 2 sets of complete application directly to the concerned Norms Committee for ratification/fixation of norms. Non availability of application with supporting documents beyond a reasonable period of say 2 months will lead to rejection of the case by the Norms Committee. Since the copy of the application from the firm has not been received so far, the Committee decided to reject the case with direction to the firm to pay applicable customs duty and interest thereof for regularisation of the case. RA may take subsequent consequential action accordingly.			

Case No.: 6/9/85-ALC3/2019	Party Name:CHHAJED FOODS PVT LTD	Meet No/Date:12/85- ALC3/2019 26.09.2019	Rejected
HQ File :01/85/050/00057/AM20/	RLA File :08/24/040/00096/AM20/	Lic.No/Date:0810145629 03.07.2019	
Decision : NC considered the case as per agenda and noted that the firm has obtained AA on 03.07.2019. The Committee also noted that, in accordance to Policy Circular No. 23/2015-20 dated 15.05.2019, after issue of AA under Para 4.07 of HBP, 2015-20, it is the responsibility of the firm to send 2 sets of complete application directly to the concerned Norms Committee for ratification/fixation of norms. Non availability of application with supporting documents beyond a reasonable period of say 2 months will lead to rejection of the case by the Norms Committee. Since the copy of the application from the firm has not been received so far, the Committee decided to reject the case with direction to the firm to pay applicable customs duty and interest thereof for regularisation of the case. RA may take subsequent consequential action accordingly.			

Case No.: 8/9/85-ALC3/2019	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:12/85- ALC3/2019 26.09.2019	Rejected
HQ File :01/85/050/00059/AM20/	RLA File :10/24/040/00031/AM20/	Lic.No/Date:1010060227 19.07.2019	
Decision : NC considered the case as per agenda and noted that the firm has obtained AA on 19.07.2019. The Committee also noted that, in accordance to Policy Circular No. 23/2015-20 dated 15.05.2019, after issue of AA under Para 4.07 of HBP, 2015-20, it is the responsibility of the firm to send 2 sets of complete application directly to the concerned Norms Committee for ratification/fixation of norms. Non availability of application with supporting documents beyond a reasonable period of say 2 months will lead to rejection of the case by the Norms Committee. Since the copy of the application from the firm has not been received so far, the Committee decided to reject the case with direction to the firm to			

pay applicable customs duty and interest thereof for regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No.:1/12/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status:Deferred
HQ File :01/85/050/00068/AM20/	RLA File :04/24/040/00076/AM20/	Lic.No/Date:0410165951 09.08.2019	Defer Date:14.11.2019
43 Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 14.11.2019.			

Case No.:2/12/85-ALC3/2019	Party Name:WESTWEY ENTERPRISES	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status:Deferred
HQ File :01/85/050/00069/AM20/	RLA File :53/24/040/00008/AM20/	Lic.No/Date:5310020111 13.08.2019	Defer Date:14.11.2019
44 Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 14.11.2019.			

Case No.:4/12/85-ALC3/2019	Party Name:AMAR SINGH AND SONS TREE NUTS LLP	Meet No/Date:12/85-ALC3/2019 26.09.2019	Withdrawn
HQ File :01/85/050/00071/AM20/	RLA File :18/24/040/00001/AM20/	Lic.No/Date:1810004340 14.08.2019	
45 Decision : NC considered the case as per agenda and noted that the firm has been issued AA on the basis of the PN No. 18 dated 05.07.2019. The Committee therefore, decided to withdraw the case.			

Case No.:3/12/85-ALC3/2019	Party Name:BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date:12/85-ALC3/2019 26.09.2019	Status:Deferred
HQ File :01/85/050/00070/AM20/	RLA File :03/94/040/00365/AM20/	Lic.No/Date:0310831007 14.08.2019	Defer Date:14.11.2019
46 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 14.11.2019.			

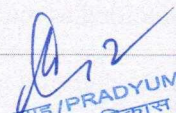
47 Case No.:5/12/85-	Party Name:QUALITY	Meet No/Date:12/85-	Status:Deferred
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ALC3/2019	SPECIALITY CHEMICALS LLP	ALC3/2019 26.09.2019	
HQ File :01/85/050/00072/AM20/	RLA File :03/95/040/00343/AM20/	Lic.No/Date:0310831106 20.08.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 14.11.2019.			

Case No.:7/12/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:12/85- ALC3/2019 26.09.2019	Transferred
HQ File :01/85/050/00074/AM20/	RLA File :05/24/040/00306/AM20/	Lic.No/Date:0510411617 23.08.2019	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:6/12/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:12/85- ALC3/2019 26.09.2019	Status:Deferred
HQ File :01/85/050/00073/AM20/	RLA File :08/24/040/00157/AM20/	Lic.No/Date:0810146035 23.08.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 14.11.2019.			

Case No.:8/12/85-ALC3/2019	Party Name:SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:12/85- ALC3/2019 26.09.2019	Status:Deferred
HQ File :01/85/050/00075/AM20/	RLA File :03/95/040/00543/AM20/	Lic.No/Date:0310831329 30.08.2019	Defer Date:14.11.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 14.11.2019.			


 प्रद्युम्न साहू/PRADYUMNA SAHU
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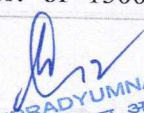
MANUAL CASES

M140	Case No. M-140	Party Name: M/s. National Industrial Corporation.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status: Deferred
	HQ File : 01/85/50/00034/AM13/D ES.VI	RLA File : 05/24/040/00484/A M12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date: 14.11.2019
Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 14.11.2019.				

M141	Case No. M-141	M/s Cargil India Private Limited	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Approved
	HQ File : 01/85/171/00064/AM19/ DES.VI	RLA File : 03/83/040/00133/ AM20	Lic.No/Ecom No. Date: 05/96/044/ 33000/0608/7916, 18.04.2019	
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s Cargil India Private Limited for export of "Envirotemp FR3 Fluid (Natural Esters for Transformers and similar electrical equipment)" against Import of "Crude Soyabean Oil".			

Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.1);	
Export Item	
Envirotemp FR3 Fluid (Natural Esters for Transformers and Similar Electrical Equipment) (FFA-0.03% Max.)	1500.00 MT
Import Item	
Crude Soyabean Oil (FFA 0.5% to 1.0%)	1515.00 MT

i) The firm had applied for export quantity of 7000.00 MT. However, the Committee decided to permit the firm for export of 1500.00 MT of


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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi

	Envirotemp FR3 Fluid (Natural Esters for Transformers and Similar Electrical Equipment) (FFA-0.03% Max.) at the first instance and after completion of export they may apply for enhancement of export quantity. ii) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. iii) The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website. iv) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met. v) The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC. vi) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm. RA may take subsequent consequential action accordingly.
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M142	Case No. M-142	M/s Cargil India Private Limited	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status:Deferred
	HQ File : 01/85/171/00002/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date: 14.11.2019
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20 submitted by M/s Cargil India Private Limited for export of "Liquid Glucose" against Import of "Corn Maize"			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.2. The Committee also noted that separate HS Code for dent corn being notified shortly which is non popping variety. The Committee decided to process the case after the HS Code for dent corn is notified by PC-2. The case stands deferred to 14.11.2019.			

M143	Case No. M-143	M/s Cargil India Private Limited	Meet No/Date: 12/85-ALC3/2019	Status:Deferred
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			26.09.2019	
	HQ File : 01/85/171/00022/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date: 14.11.2019
	Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20 submitted by M/s Cargil India Private Limited for export of "Maltodextrin Powder" against Import of "Corn/Maize".			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.2. The Committee also noted that separate HS Code for dent corn being notified shortly which is non popping variety. The Committee decided to process the case after the HS Code for dent corn is notified by PC-2.			
	The case stands deferred to 14.11.2019.			

	Case No. M-144	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status:Deferred
M144	HQ File : 01/85/171/00051/AM20/D ES . VI	RLA File : 03/94/040/00195/ AM20	Lic.No/Ecom No. Date: 03/08/071/66200/06 16/4185, 01.06.2019	Defer Date: 14.11.2019
	Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.			
	Decision : NC considered the case as per agenda and noted that the reply of the firm to the DL issued, has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite the comments.			
	The case stands deferred to 14.11.2019.			

	Case No. M-145	M/s Stic-On Papers Pvt. Ltd.	Meet No/Date: 12/85- ALC3/2019 26.09.2019	Rejected
M145	HQ File : 01/85/50/00191/AM19/DE S . VI	RLA File : 09/24/040/00186/ AM19	Lic.No/Ecom NO. Date: 0910066467, 17.07.2018	
	Subject: Application of M/s Stic-On Papers Pvt. Ltd. for correction of description of			

	import item from Barcode Printing Film TDW 121 to Barcode Printing Ink Film TDW 121 and also modification of norms.
	Decision : NC considered the case as per agenda and noted that the firm has requested for modification of norms which was fixed in M.No.1/85 dated 04/04/2019 allowing 2% wastage. The Committee on detailed deliberation and on the basis of the comments of the Technical Authority, i.e., Tech.1 decided to maintain Status Quo of 2% only. RA may take subsequent consequential action accordingly.

	Case No. M-146	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status:Deferred
	HQ File : 01/85/50/00152/AM14/ DES.VI	RLA File : 05/24/040/00351/ AM14	Lic.No/Ecom No. 0510374926 dated 31.12.2013	Defer Date: 14.11.2019
M146	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12x1000ML) Containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12 x 750 ML) Containing 6975.60 Ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 64%+/-10% ALC/Vol, Raw Distillate ALC 69%+/-10% etc." in respect of the advance authorization No. 0510374926 dated 31.12.2013			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 14.11.2019.			

	Case No. M-147	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status:Deferred
	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	Defer Date: 14.11.2019
M147	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12x1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12x750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The			

Committee decided to request MoFPI to expedite their comments.	
The case stands deferred to 14.11.2019.	

M148	Case No. M-148	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status:Deferred
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	Defer Date: 14.11.2019
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 14.11.2019.			

M149	Case No. M-149	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status:Deferred
	HQ File : 01/85/50/00106/AM15/ DES.VI	RLA File : 05/24/040/00278/ AM15	Lic.No/Ecom No. 0510391391 dated 26.09.2014	Defer Date: 14.11.2019
	Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 14.11.2019.			

M150	Case No. M-150	Party Name:M/s. Pahal Foods Pvt.	Meet No/Date: 12/85-ALC3/2019	Status:Deferred
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	Ltd.	26.09.2019	
HQ File : 01/85/50/00045/AM15/ DES.VI	RLA File : 09/24/040/00646/ AM14	Lic.No/Ecom No. 0910059870 dated 25.04.2014	Defer Date: 14.11.2019
Subject: Representation of M/s Pahal Foods Pvt. Ltd. for modification of norms in respect of AA No. 0910059870, dated 25.04.2014 for export of Wafers, Wafer Rolls, Chocolate Filled/Chocolate Coated Wafers, Waffles, Wafer Pillows, Wafer Cups filled with Chocolate.			
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 14.11.2019.			

	Case No. M-151	Party Name:M/s. Naga Limited	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Status:Deferred
M151	HQ File : 01/85/171/00065/AM20/ DES.VI	RLA File : 04/24/040/00073/ AM20	Lic.No/Ecom No. 04/94/009/84500/0 620/5719 dated 25.06.2019	Defer Date: 14.11.2019
Subject: Application of M/s Naga Limited for prior fixation of norms under Para 4.06 of HBP, 2019-20 for export of Maida against import of Wheat.				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 14.11.2019.				

	Case No. M-152	Party Name:M/s. IWI Stationery Pvt. Ltd.	Meet No/Date: 12/85-ALC3/2019 26.09.2019	Approved
M152	HQ File : 01/85/50/00010/AM20 /DES.VI	RLA File :03/94/040/00010/ AM20	Lic.No/Ecom NO. Date:0310828320 Dated 12.04.2019	
Subject: Request of the firm for correction of typographical error against AA No. 0310828320 dated 12.04.2019				
Decision : NC considered the case as per agenda and noted that in Minutes of M.No.9/85 dated 08.08.2019 the quantity of import item at S.No. 3 i.e, Pencil Lead (HB 0.7 MM DIA x 100 MM Length) was inadvertently mentioned as 5000000 No. instead of 10000000 No. The Committee decided to correct the typographical error as follows;				

S.No.3 of import item	Quantity mentioned in M.No.9/85 dated 8.8.2019	Modified Quantity
Pencil Lead (HB 0.7 MM DIA x 100 MM Length)	5000000 No.	10000000 No.
RA may take subsequent consequential action accordingly.		

Date:14.10.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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